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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A.NO.1148/2004

Tuesday, this 11th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

Atam Prakash
Addl.Assistant Director (RSP&PR)
Directorate of Income Tax
(Research, Statistics, Publications and
Public Relations),
6th Floor, Mayur Bhawan, Connaught Circus,
New Delhi 110 001.

..Applicant

(By Advocate: Applicant in person)

Versus

1. Union of India, through Revenue Secretary,
Ministry of Finance, Department of Revenue,
Central Secretariat, North Block,
New Delhi-110 001.
2. Chairman,
Central Board of Direct Taxes,
Central Secretariat, North Block,
New Delhi-110 001.
3. Jt.Secretary (Admn.),
Central Board of Direct Taxes,
Central Secretariat, North Block,
New Delhi-110 001.
4. Director General of Income-tax (Admn.),
7th Floor, Mayur Bhawan, Connaught Circus,
New Delhi.
5. Director of Income-tax (RSP&PR),
6th Floor, Mayur Bhawan, Connaught Circus,
New Delhi. ...Respondents.

O R D E R (ORAL)

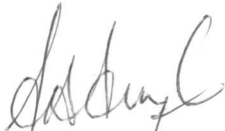
Shri Justice V.S.Aggarwal:


The applicant, who appears in person, states that he may be permitted to withdraw the present application with liberty to file fresh application as soon as the cause of action arises. Allowed as prayed.

V.S. Aggarwal

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2. Subject to aforesaid, dismissed as withdrawn.
We make it clear in the present order that we are
expressing nothing against the rights of the applicant.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/